

File No: 1(56)/2015/Advisory/FSSAI (Vol.1)
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
(A Statutory Authority established under Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi - 110002

The 03 February, 2017

Order

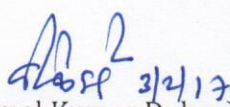
Subject: Clarification regarding use of FSSAI logo and name by FBOs.

It has come to notice that the name and logo of FSSAI is being misused to mislead the consumers into believing that the products of some Food Business Operators have been tested, approved and endorsed by FSSAI. Thereby implying that the products of their competitors do not conform to the standards prescribed by FSSAI.

2. It is reiterated that all products manufactured, stored, distributed, sold and imported are required to conform to the standards prescribed by FSSAI. It is directed that display of FSSAI logo and name in label and/or advertisements in any form should not be used to misrepresent the Authority or to suggest that FSSAI endorses any particular FBO, Company, Organization, product, etc.

3. The FSSAI logo is only allowed to be used as per Food Safety and Standards (Packaging and Labelling) Regulations 2.2.1 (7) "License number shall be displayed on the principal display panel in the following format, namely:-




(Bimal Kumar Dubey)
Director (Regulatory Compliance)
Tel. No. 011-23237433

To,

- (i) All Commissioner of Food Safety of all States/UTs
- (ii) All Central Licensing Authority
- (iii) All Stakeholders

Copy to:

- (i) CITO - For necessary action and uploading on FSSAI website.